

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 229/MP/2016

Subject : Petition under Section 79 (1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking compensation on account of occurrence of 'Change in Law' and 'Force Majeure' events relating to Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent.

Petitioner : DB Power Limited (DBPL)

Respondents : Tamil Nadu Generation and Distribution Corp. Ltd. and Ors.

Petition No. 101/MP/2017

Subject : Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of 'Change in Law events' and/or Force Majeure events relating to Power Purchase Agreements both dated 01.11.2013 entered into between the Petitioner and the Respondents.

Petitioner : DB Power Limited (DBPL)

Respondents : PTC India Limited and Ors.

Date of Hearing : **17.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Deepak Khurana, Advocate, DBPL
Ms. Swapna Seshadri, Advocate, RUVNL
Ms. Kritika Khanna, Advocate, RUVNL
Shri Ashish Anand, Advocate, PTCIL
Shri Paramhans Sahani, Advocate, PTCIL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the learned counsel for the Respondent, RUVNL, made their respective submissions and concluded their arguments, primarily covering the issues of (i) Station Heat Rate and the requisite supporting documents, (ii) increase in VAT, Entry Tax, etc. and supporting documents thereof, (iii) Development Surcharge, and (iv) carrying cost-applicable rate and manner of computation.

2. Considering the submissions made by the learned counsel for the parties, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)